

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.418**

**IA/232/ND/2024, IA/883/ND/2024 IN IB/9/ND/2023**

**IN THE MATTER OF:**

Canara Bank	...	Applicant
Versus		
Surya Kant Jaipuria	...	Respondent

**Under Section 95(1) Of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 11.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**

**HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Mr. Naman Shukla, Adv.
For the Respondent	: Mr. Ravi Kumar Aggarwal,
For the RP	: Mr. Brijesh Kumar Tamner, Mr. Prateek Kushwaha

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the Resolution Professional and Learned Counsel for the applicant are present through video-conferencing. Learned Counsel for the Personal Guarantor is present physically. Pleadings are complete. Let this matter along with IA/883/ND/2024 & IA/232/ND/2024 be posted to 09.08.2024.

**Sd/-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**